GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN STARRED QUESTION NO.769 TO BE ANSWERED ON 05.02.2021

CRIMES AGAINST CHILDREN

769. SHRIMATI APARAJITA SARANGI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of cases of crime against children recorded in Bhubaneswar during the last five years;
- (b) the list of crimes having high incidence rate during the said period;
- (c) whether there have been instances of child sexual abuse in Children's Homes and Orphanages;
- (d) if so, the details thereof during the last three years and the actions taken thereon, State/UT-wise;
- (e) whether there has been an increase in the number of such crimes during the lockdown period; and
- (f) if so, the details thereof along with the measures taken by the Government to prevent such crimes?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) As per information provided by National Crime Records Bureau (NCRB) the details of the crimes against children recorded in Bhubaneswar from 2015 to 2019 and the list of crimes is at **Annexure-I**.

(c) & (d) As per information provided by NCRB, the details of the registered cases of sexual harassment in Shelter Homes for women and children from 2017 to 2019 is at **Annexure-II**.

The Government of India has enacted the Commission for Protection of Child Rights Act (CPCR), 2005, under which National and State Commissions for Protection of Child Rights (NCPCR) are established. These Commissions are mandated to function for protection and promotion of child rights.

Further the Government of India has implemented the Protection of Children from Sexual Offences (POCSO) Act, 2012 which is a comprehensive law that provides protection to children from the offences of sexual assault, sexual harassment and pornography inter-alia. The Act categorises penetrative sexual assault or sexual assault as 'aggravated', if committed by anyone being on the management or staff of protection home, inter alia, and prescribes severe punishment for the same.

(e) & (f) As per information provided by NCRB, the latest data available with NCRB pertains to 2019. However 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and the responsibility to maintain law and order, protection of life and property of the citizens including crimes against children, rest with the respective State Government and UT Administration.

ANNEXURE-I

Statement Referred To In Part (a)& (b) of Reply To Lok Sabha Un-Starred Question No.769 For Answer On 05.02.2021 raised by SHRIMATI APARAJITA SARANGI regarding "CRIMES AGAINST CHILDREN" indicating Crime Head-wise Cases Registered in Bhubaneshwar (Odisha) under Crime against Children during 2015-19

SI	Crime Head	2015	2016	2017	2018	2019
1	Murder (Sec.302 IPC)	0	0	0	0	0
2	Infanticide (Sec.315 IPC)	0	0	0	0	0
3	Foeticide (Sec. 315 & 316 IPC)	0	0	0	0	0
4	Exposure and Abandonment (Sec.317 IPC)	0	0	0	0	0
5	Simple Hurt (Sec.323 r/w IPC,324,332,353,327,328,330 IPC)	-	-	0	0	0
	Grievous Hurt (Sec.325, 32,326A, 326B,329,331, 333, 335					
6	IPC)	0	0	0	0	0
7	Kidnapping and Abduction of Children	0	0	0	279	296
8	Human Trafficking (Secs. 370 & 370A IPC) (Children only)	0	0	0	0	0
9	Selling of Minors for Prostitution (Sec. 372 IPC)	0	0	0	0	0
10	Buying of Minors for Prostitution (Sec. 373 IPC)	0	0	0	0	0
11	Rape (Sec. 376 IPC)	59	-	82	0	0
12	Attempt to Commit Rape (Sec. 376 r/w 511 IPC)	-	-	0	0	0
13	Assault on Women with Intent to Outrage her Modesty (Sec. 354 IPC)	0	0	0	0	0
	Insult to the Modesty of Women (Sec. 509 IPC)	0	0	0	0	0
	Other IPC Crimes	0	0	0	0	0
15	Protection of Children from Sexual Offences Act (POCSO)	0	0	0	0	0
16	r/w Sec.376,354, 509 IPC)	0	54	0	93	103
	Section 4 & 6 of POCSO Act or POCSO Act (Section 4 & 6)					
16.1	r/w Section 376 IPC	0	49	0	81	79
	Section 8 & 10 of POCSO Act or POCSO Act (Section 8 &					
16.2	10) r/w Section 354 IPC	0	0	0	0	0
	Section 12 of POCSO Act or POCSO Act (Section 12) r/w					
	Section 509 IPC	0	0	0	0	0
	Section 14 & 15 of POCSO Act	0	0	0	12	24
-	POCSO Act r/w Section 377 IPC	0	0	0	0	0
_	Sections 17 to 22 of POCSO Act	0	5	0	0	0
	Juveniles Justice (Care and Protection of Children) Act	0	7	8	3	3
18	Immoral Traffic (Prevention) Act, 1956	0	0	0	0	0
19	Child Labour (Prohibition & Regulation) Act	0	0	0	0	0
20	Prohibition of Child Marriage Act	0	0	0	0	2
21	Transplantation of Human Organs Act	0	0	0	0	0
22	Cyber Crimes/Information Technology Act	-	-	0	0	0
23	Other SLL crimes	0	0	0	0	0
<mark>24</mark>	Total Crimes against Children (IPC+SLL)	59	61	90	375	404
		Note: '-' Refers to data not collected				
Source: Crime in India		during the year.				

ANNEXURE-II

<u>Statement Referred To In Part (c)& (d) of Reply To Lok Sabha Un-Starred Question No.769 For</u> <u>Answer On 05.02.2021 raised by SHRIMATI APARAJITA SARANGI regarding "CRIMES AGAINST</u> <u>CHILDREN" indicating cases registered (CR) under Sexual Harassment in Shelter Homes for</u> <u>Women and Children during 2017-19</u>

		2017	2018	2019
SL	State/UT	CR	CR	CR
1	Andhra Pradesh	65	49	60
2	Arunachal Pradesh	0	0	0
3	Assam	0	0	0
4	Bihar	0	0	0
5	Chhattisgarh	9	0	0
6	Goa	0	0	0
7	Gujarat	27	21	32
8	Haryana	26	49	29
9	Himachal Pradesh	0	0	0
10	Jammu & Kashmir	2	0	0
11	Jharkhand	9	29	0
12	Karnataka	4	25	32
13	Kerala	10	7	2
14	Madhya Pradesh	22	61	48
15	Maharashtra	64	161	94
16	Manipur	1	1	3
17	Meghalaya	0	1	0
18	Mizoram	0	1	0
19	Nagaland	0	0	0
20	Odisha	34	0	0
21	Punjab	4	5	8
22	Rajasthan	7	0	0
23	Sikkim	1	0	0
24	Tamil Nadu	0	0	7
25	Telangana	13	0	0
26	Tripura	6	6	5
27	Uttar Pradesh	239	288	150
28	Uttarakhand	0	2	0
29	West Bengal	0	0	0
	TOTAL STATE(S)	543	706	470
30	A&N Islands	0	0	0
31	Chandigarh	0	0	0
32	D&N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi	1	1	3
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	1	1	3
	TOTAL (ALL INDIA)	544	707	473